

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 52613 OF 2018

(Arising out of Order-in-Original No. JAI-EXCUS-000-COMM-06-18-19 dated 18.05.2018 passed by the Commissioner, Office of the Commissioner, CGST, Central Excise Commissionerate, Jaipur)

M/s Rajcomp Info Service Limited

....Appellant

Yojna Bhawan, C-Block, 1st Floor,
Tilak Marg, C-Scheme, Jaipur, (Raj.)

VERSUS

**The Commissioner,
Office of the Commissioner,
CGST and Central Excise Commissionerate**

...Respondent

NCR Building, Statue Circle, C-Scheme,
Jaipur

APPEARANCE:

Shri B.L. Narasimhan and Ms. Shagun Arora, Advocates for the Appellant
Dr. Neha Garg, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**Date of Hearing: 24.11.2021
Date of Decision: 18.02.2022**

ORDER

The appeal is allowed. For order, see order of date passed in
Service Tax Appeal No. 50631 of 2017.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

Shreya